

**HIGH COURT OF ANDHRA PRADESH::HYDERABAD
ABSTRACT**

**13TH FINANCE COMMISSION - SPECIAL MAGISTRATE COURTS - Retired
Judicial Officers who are appointed as Special Magistrates on contract basis to
preside over the Special Magistrates Courts - Postings - ORDERED.**

ROC.NO.6968/2013-B.SPL.

NOTIFICATION NO.1364-B.SPL.

**DATED:13.11.2013
READ**

G.O.Ms.No.132, Law (L.A & J - Home Courts.C) Dept., dated 25.10.2013.

The High Court is pleased to Order the following Postings:-

1. Sri P.Sridhara Rao, Retired District and Sessions Judge, H.No.54-B, MIGH, Old Santhosh Nagar Colony, Near I.S. Sadan, Saidabad, Hyderabad, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as I Special Magistrate, Hyderabad.
2. Sri T.Ramesh Babu, Retired District and Sessions Judge, Plot No.301, Srilaxmi Towers, Near Prajavidyasala, Kondapalli - 521 228, Krishna District, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as I Special Magistrate, Vijayawada, Krishna District.
3. Sri A.Balachandra Reddy, Retired District and Sessions Judge, H.No.5-9-1108, Flat No.203, Vibgyor Vertex, Kingkoti Road, Gunfoundary, Hyderabad - 500 001, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as IV Special Magistrate, Hyderabad.
4. Sri B.Sudheer Kumar, Retired District and Sessions Judge, C-14, Plot No.124, Shanthinagar, Kommadi, Madhuruwada, Visakhapatnam District - 500 048, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as I Special Magistrate, Visakhapatnam.
5. Sri S.Venkata Ramanaiah, Retired District and Sessions Judge, F-201, 2-2-1105/1, Balaji Arcade, Tilak Nagar, Hyderabad - 44, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as VI Special Magistrate, Hyderabad.

6. Sri L.Appa Rao, Retired Senior Civil Judge, S/o.Appalaswamy, Lumburu Village, Palakonda Mandal, Srikakulam District, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as IV Special Magistrate, Visakhapatnam.
7. Sri J.Sambashiv, Retired Senior Civil Judge, H.No.10-3-88, R.L. Nagar, Rampally, Kesara Mandal, Rangareddy District, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as VII special Magistrate, Hyderabad.
8. Sri S.Palani, Retired Senior Civil Judge, S/o. Sengamam Naidu, Plot No.49, Prashanthi Hills, Meerpet - 500 097, Saroornagar Mandal, Rangareddy District, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as VIII Special Magistrate, Kukatpally, Rangaeddy District.
9. Sri M.Anand Theertha, Retired Junior Civil Judge, H.No.16-11-741/1/G1, Plot No.1, Balaji Residency, Musrambagh, Hyderabad - 36, who has been appointed as Special Magistrate on contract basis to preside over the Special Magistrate Courts, in the G.O. read above, is posted as Special Magistrate, Hindupur, Anantapur District.

- NOTE:**
1. The above retired Judicial Officers who are posted as Special Magistrates shall take charge of their respective posts in consultation with the Concerned Prl. District and Sessions Judges/Unit Head.
 2. The Prl. District and Sessions Judges are requested to direct the Special Magistrates posted in their Units to enter into the Agreement initially for a period of one year or on completion of age of 70 years whichever is earlier before joining duty.
 3. The Order and format for entry into agreement by Special Magistrates are placed in the High Court's Web Site <http://hc.ap.nic.in> and the downloaded copy from the web site is valid for joining duty.

S. Jagannathan
REGISTRAR (VIGILANCE)

To

1. The Officers concerned.
2. The Prl. Secretary to the Hon'ble the Chief Justice and Personal Secretaries to the Hon'ble Judges (for placing before Their Lordships kind perusal)
3. The Personal Secretaries to the Registrars and District Judge (Enquiries), High Court of A.P., Hyderabad (for placing before the Registrars for information)

4. The Central Project Coordinator, High Court of Andhra Pradesh, Hyderabad
5. The Accountant General, Andhra Pradesh, Hyderabad
6. The Secretary to Government, Law (L.A.& J-Cts.C) Dept., Hyderabad
7. The Secretary to Government, Legal Affairs, Law Dept., Hyderabad
8. The Secretary to Government, Law (L.A & J - SC.F) Dept., Hyderabad
9. The Director of Treasuries and Accounts, Hyderabad
10. The Director, A.P. Judicial Academy, Secunderabad
11. The Member Secretary, A.P. State Legal Services Authority, Hyderabad.
12. The Secretary, A.P. High Court Legal Services Committee, High Court, Hyderabad.
13. The Metropolitan Sessions Judge, Hyderabad
14. **THE PRL. DISTRICT AND SESSIONS JUDGES:**
Anantapur, Krishna at Machilipatnam, Visakhapatnam and Rangareddy District.
15. **THE I ADDL. DISTRICT AND SESSIONS JUDGES:**
Anantapur, Krishna at Machilipatnam, Visakhapatnam and Rangareddy District.
16. The I Special Magistrate, Hyderabad.
17. The IV Special Magistrate, Hyderabad.
18. The VI Special Magistrate, Hyderabad.
19. The VII Special Magistrate, Hyderabad.
20. The VIII Special Magistrate, Kukatpally, Rangareddy District
21. The Special Magistrate, Hindupur, Anantapur District
22. The I Special Magistrate, Vijayawada, Krishna District
23. The I Special Magistrate, Visakhapatnam
24. The IV Special Magistrate, Visakhapatnam
25. The Secretary, Andhra Pradesh State Judicial Officers Association, (Sri V.Jaya Surya, Prl. District and Sessions Judge, Visakhapatnam)
26. The Pay and Accounts Officer, Hyderabad.
27. The District Treasury Officers, Anantapur, Machilipatnam, Visakhapatnam and Rangareddy District.
28. The Sub Treasury Officers, Vijayawada (Krishna District), Hindupur (Anantapur District)
29. **THE SECTION OFFICERS:-**
(a) B.Section, (b) D.II Section, (c) Vigilance Cell, (d) E.Section (e) Work Review Cell, (f) O.P. Cell, (g) D.Budget, (h) Enquiry Cell (i) Computer Section, (j) Special Officers Section, High Court of Andhra Pradesh, Hyderabad.

DEED OF AGREEMENT

This indenture of agreement made and executed on this _____ 2013 between Andhra Pradesh High Court represented by its Registrar General, **(hereinafter referred to as 'the first party')**

AND

Mr. _____, S/o. _____, Aged _____ years, resident of _____ **hereinafter referred to as 'the second party')**.

WITNESSETH

WHEREAS a Scheme has been proposed pursuant to the recommendations made by 13th Finance Commission for speedy justice and consequently to establish Special Magistrate Courts.

WHEREAS application has been submitted by the second party seeking appointment to man one of such Courts.

WHEREAS the State Government has issued G.O. Ms. No. 35, Law (LA & J Home Cts. C) Department, Dated 31-3-2011 for establishment of Special Magistrate Courts at various places notified in the Government Order.

WHEREAS, by G.O. Ms. No. 132, Law (LA & J Home Cts. C) Department, Dated 25-10-2013, the recommendation of the High Court for appointment of the Special Magistrates named therein to man Special Magistrate Courts, has been accepted by the Government and the name of the second party is found as one of such selectees.

WHEREAS it is agreed between the first party and second party to follow the conditions enumerated infra for the purpose of giving effect to man the Special Magistrate Courts for speedy disposal of the cases on contest as per the norms fixed from time to time by the High Court.

- (1) The tenure of appointment on the contract basis is one year commencing from _____ and expiring on _____.
- (2) The tenure of the reemployment of the second party will be determined from time to time by the High Court.

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- (3) The second party shall enter into an agreement initially for a period of one year, subject to renewal for a further period from time to time at the discretion of the High Court.
- (4) The second party shall dispose of cases on contest as per the norms fixed from time to time by the High Court.
- (5) During the contract period, the second party shall preside over the Court to which he is appointed, shall render unblemished service and shall dispose of cases as prescribed for regular Magistrates per month.
- (6) The appointment of the second party as Special Magistrate shall be as per the guidelines of the 13th Finance Commission, on contract basis to preside over the Special Magistrate Court and in accordance with the terms and conditions indicated in the guidelines of the High Court.
- (7) The appointment of the second party is purely temporary and on adhoc basis and liable to be terminated at any time without assigning any reasons and without issuing any Notice.
- (8) The posting and transfer of the second party shall be at the sole discretion of the High Court as required and necessitated by the Administrative Exigencies.
- (9) The second party shall maintain standards of judicial ethics and discipline.
- (10) During the tenure of this appointment and in manning the Court, the second party shall follow the norms as regular Magistrate Court follows like holding the Court on regular working hours and follows such discipline including that of supervision over the staff to be appointed.
- (11) During the contract period, in lieu of services rendered by the second party, the latter shall be paid;
 - (i) Rs.40,000/- per month. This shall be in addition to the terminal benefits the second party is getting from his previous employment.
 - (ii) The second party shall be paid an amount of Rs.10,000/- per month towards conveyance charges.
 - (iii) The second party shall not be paid any amount towards House Rent Allowance.
 - (iv) The second party shall be entitled to such consolidated remuneration as may be determined from time to time by the Government/High Court.
 - (v) The second party is not entitled for any other allowances or remuneration except the above said remuneration and conveyance allowance.
 - (vi) In case of any dispute with regard to service conditions, the decision of the High Court is final.

- (vii) The place of posting of the second party shall not be considered as a permanent arrangement even in the tenure of one year and the second party shall liable to be transferred to such other place as may be directed by the first party.
- (viii) This contract of appointment shall automatically ceases to be in operation from _____ unless a fresh proposal is made by the first party and a fresh contract is entered into or on completion of the age of 70 years by the second party, whichever is earlier.

IN WITNESS WHEREOF both the parties have subscribed their signatures on this _____ 2013 in the presence of the witnesses mentioned below.

WITNESSES:

FIRST PARTY

1.

SECOND PARTY

2.

GOVERNMENT OF ANDHRA PRADESH
ABSTRACT

COURTS - 13th Finance Commission - Special Magistrate Courts (Civil Judge Junior Division) - Appointment of retired Judicial Officers to the posts of Special Judicial Magistrates - Orders - Issued.

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LAW (LA&J-HOME-COURTS.C) DEPARTMENT

G.O.Ms.No. 132

Dated:25-10-2013,

Read the following :-

1. G.O.Ms.No.35, Law (LA&J Home-Courts.C) Department, dated:31-03-2011.
2. G.O.Ms.No.71, Law (LA &J Home Courts.C) Department, dated:18-06-2011.
3. From Registrar (Vigilance), High Court of Andhra Pradesh, Hyderabad, letter ROC No.701/E1/2010, dated:31-08-2013.

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ORDER:

In the G.O. first read above, the Government have sanctioned 140 Special Magistrate Courts (Civil Judge Junior Division) at various places in the State, as per the guidelines of the 13th Finance Commission.

2. In the G.O. second read above, the Government have appointed (45) retired Judicial Officers as Special Judicial Magistrates on contract basis with a consolidated pay of Rs.40,000/- per month to preside over the Special Magistrate Courts (Civil Judge Junior Division) under 13th Finance Commission.

3. In the letter third read above, the Registrar (Vigilance), High Court of Andhra Pradesh, Hyderabad has requested the Government to appoint the below nine (9) retired Judicial Officers as Special Magistrates, on contract basis, with a consolidated pay of Rs.40,000/- per month, to preside over the Special Judicial Magistrates Courts as per the terms and conditions mentioned in the G.O.Ms.No.71, Law (LA&J-Home-Courts.C) Department, dated:18-6-2011.

1. Sri P.Sridhara Rao,
2. Sri Tallada Ramesh Babu,
3. Sri A.Balachandra Reddy,
4. Sri B.Sudheer Kumar,
5. Sri S.Venkata Ramanaiah,
6. Sri L.Appa Rao
7. Sri J.Sambashiva,
8. Sri S.Palani,
9. Sri M.Anand Theertha,

4. The Government, after careful examination of the proposal, decided to appoint the (9) retired Judicial Officers as Special Judicial Magistrates on contract basis.

5. Accordingly in exercise of the powers conferred by sub-sections (1) and (2) of section 13 of the code of the Criminal Procedure, 1973 (Act 2 of 1974) the Governor of Andhra Pradesh hereby appoints the following retired Judicial officers as Special Judicial Magistrates to preside over the Special Judicial Magistrate Courts sanctioned as per the recommendation of the 13th Finance Commission, on contract basis with a consolidated pay of Rs.40,000/- per month, subject to condition that they are liable to be terminated at any time without assigning any reasons and without issuing any notice and the appointments are purely on adhoc basis. They shall enter into an agreement with the High Court initially for a period of one year, and subject to renewal for a further period from time to time at the discretion of the Hon'ble High Court.

1. Sri P.Sridhara Rao,
2. Sri Tallada Ramesh Babu,

[P.T.O.]

3. Sri A.Balachandra Reddy,
4. Sri B.Sudheer Kumar,
5. Sri S.Venkata Ramanaiah,
6. Sri L.Appa Rao
7. Sri J.Sambashiva,
8. Sri S.Palani,
9. Sri M.Anand Theertha,

6. The re-employed Judicial officers shall dispose of cases on contest as per the norms fixed from time to time by the High Court.

7. The Registrar (Vigilance), High Court of Andhra Pradesh, Hyderabad shall issue necessary posting orders to the above said individuals to act as Special Judicial Magistrates on contract basis in accordance with the terms and conditions indicated in the guidelines of the Hon'ble High Court.

(BY ORDER AND IN THE NAME OF THE GOVERNOR OF ANDHRA PRADESH)

A.SANTHOSH REDDY,
SECRETARY TO GOVERNMENT,
LEGISLATIVE AFFAIRS & JUSTICE.

To

The Registrar (Vigilance), High Court of Andhra Pradesh, Hyderabad.

The Accountant General, Andhra Pradesh, Hyderabad.

The Pay and Accounts Officer, Hyderabad.

Copy to:

The Finance (F.C. / SMPC) Department.

The Private Secretary to Chief Minister.

The Private Secretary to Minister for Law and Courts.

The Private Secretary to Chief Secretary.

The Private Secretary to Secretary (LA&J).

SF/SC.

// FORWARDED :: BY ORDER //

SECTION OFFICER.